

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 42
IA No. 144/2022
In
CP (IB) No. 78/Chd/J&K/2019**

Under Section 7 & 60(5) of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Jammu & Kashmir Bank Limited ...Petitioner-Financial Creditor

Vs.

Basantar Breweries Pvt. Ltd. ...Respondent-Corporate Debtor

As Hon'ble Members of NCLT, Chandigarh Bench are holding Benches of Ahmedabad and Allahabad after lunch, the matter could not be taken up, hence adjourned to 09.01.2023.

SD/-
Court Officer

November 22, 2022
DS